

Mr. Speaker: The hon. Member wants to know whether there is any restriction imposed by Khadi *Bhandars* that in lieu of yarn that is supplied to them the people must take so much of soap and other things. Is that so?

Shri Satish Chandra: No, Sir; no such restriction is imposed.

Shri Thanu Pillai: Is it a fact that finer counts of yarn even against soap and cloth, which are being given in exchange, are refused to be purchased by certain Khadi *Bhandars* because finer variety of cloth is not readily saleable?

Shri Satish Chandra: I do not know if the hon. Member is referring to some Khadi *Bhandar* which has nothing to do with the Government. There are many khadi organisations in the country which are recognised by the All India Khadi and Village Industries Board but, all the same they are independent organisations and make their own rules and regulations. It is not the All India Khadi and Village Industries Board which has imposed any such restrictions.

Shri Thanu Pillai: May I know whether Government have established any agency to purchase khadi yarn throughout the country if the Khadi *Bhandars* are not responsible for the purchase of yarn?

Shri Satish Chandra: The All India Khadi and Village Industries Board, which is now an autonomous organisation and for which an Act has been passed in the Parliament, deals with all these matters.

WRITTEN ANSWERS TO QUESTIONS

Training in Uniform Standard of Flying

*971. **Shri Krishnamacharya Joshi:** Will the Minister of Communications be pleased to refer to the reply given to Unstarred Question No. 1171 on the 30th August, 1956, and state whether Government have since decided to open a Central Training Establishment for giving uniform standard of flying training?

The Minister of Legal Affairs and Civil Aviation (Shri Pataskar): A decision to open a Central Training Establishment for giving a uniform standard of flying training was taken by the Indian Airlines Corporation a long time ago. Its implementation has, however, been delayed as the difficulties previously pointed out in reply to Unstarred Question No. 1171 dated the 30th August, 1956 still continue.

Brannerite

*972. { **Shri Gidwani:**
Shri D. C. Sharma:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that Brannerite, a Uranium bearing mineral has been found in Rajasthan; and

(b) if so, what is the result of the preliminary test carried out on the mineral?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes.

(b) The result of the preliminary test showed that Brannerite is a complex compound of titanium and uranium. It is, however, found in an insignificant quantity, having no commercial value. No further work on its prospecting is, therefore, contemplated.

Cement Distribution

*977. **Shri Ram Krishan:** Will the Minister of Commerce and Consumer Industries be pleased to state:

(a) whether it is a fact that existing selling agencies of the producers of cement still exist for the distribution of cement;

(b) if so, the reasons therefore;

(c) whether Government propose to abolish these agencies; and

(d) if so, when?

The Minister of Trade (Shri Kar-markar): (a) to (d). In order not to disturb prevailing distribution arrangements, the State Trading Corporation has appointed the selling agents of Producers as its agents for the distribution of cement. Where a Producer had no selling agent of his own, the Producer himself has been appointed selling agent of the Corporation. Government do not propose to interfere, at present, in the existing arrangements.

Nuclear Tests

*974. { **Shri D. C. Sharma:**
Shri S. V. Ramaswamy:
Shri Buchkotalah:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 376 on the 27th July, 1956, and state:

(a) whether the U.N. have since taken any decision on India's proposal for nuclear and thermonuclear test explosions; and

(b) if so, the nature thereof?